



The Orissa Gazette

PUBLISHED BY AUTHORITY.

No. 20. CUTTACK, FRIDAY, MAY 15, 1942.

Separate paging is given to this Part, in order that it may be filed as a separate compilation.

PART III.

Regulations, Orders, Notifications, Rules, etc., issued by the Governor and by Heads of Departments.

HOME DEPARTMENT.

NOTIFICATIONS.

The 8th May 1942.

No. 1424-C.—Whereas it is considered expedient that special precautions should be taken to prevent the entry of unauthorised persons into the places hereinafter mentioned ;

Now, therefore, in exercise of the powers conferred by rule 7 of the Defence of India Rules, the Governor of Orissa is pleased to declare the bridges on the Bengal-Nagpur Railway spanning the rivers specified below, together with the railway line to a distance of 60 feet from each end of the bridges and the areas adjoining the bridges to a distance of 45 feet on either side, to be protected places:—

BALASORE DISTRICT.

1. Burabalang.
2. Baitarani.

CUTTACK DISTRICT.

1. Brahmini.
2. Berupa.
3. Mahanadi.
4. Kathjuri.
5. Kuakhai.

GANJAM DISTRICT.

1. Rushikuliya.

The 12th May 1942.

No. 1468-C.—In exercise of the powers conferred by sub-rule (2) of rule 89 of the Defence of India Rules, the Governor of Orissa is pleased to make the following amendment to the Pedal Cycles (Registration) Order, 1942, published with the notification of the Government of Orissa in the Home Department, Special Section, No. 1068-C., dated the 11th April 1942, namely :—

In sub-paragraph (2) of paragraph 6 of the said Order for the words "Sub-Inspector of Police" the words "Assistant Sub-Inspector of Police" shall be substituted.

The 12th May 1942.

No. 1471-C.—In pursuance of sub-section (1) of section 92 of the Government of India Act, 1935, the Governor of Orissa is pleased to direct that the Women's Auxiliary Corps Ordinance, 1942 (XIII of 1942), shall apply to all the partially-excluded areas in the Province of Orissa.

By order of the Governor,

J. BOWSTEAD,

Addl. Secretary to Government

FINANCE DEPARTMENT.

NOTIFICATIONS.

The 8th May 1942.

No. 2287-F.—In exercise of the powers conferred by sub-section (1) of section 92 of the Government of India Act, 1935, the Governor of Orissa is pleased to direct that the Indian Securities (Amendment) Act, 1937 (XXVIII of 1937), shall apply to all the partially-excluded areas of the Province of Orissa specified in Part II of the Schedule to the Government of India (Excluded and Partially Excluded Areas) Order, 1936.

The 8th May 1942.

No. 2288-F.—In exercise of the powers conferred by sub-section (1) of section 92 of the Government of India Act, 1935, the Governor of Orissa is pleased to direct that the Indian Coinage (Amendment) Ordinance, 1942 (Ordinance IV of 1942), shall apply to all the partially excluded areas of the Province of Orissa specified in Part II of the Schedule to the Government of India (Excluded and Partially Excluded Areas) Order, 1936.

The 8th May 1942.

No. 2289-F.—In exercise of the powers conferred by sub-section (1) of section 92 of the Government of India Act, 1935, the Governor of Orissa is pleased to direct that the Reserve Bank of India (Temporary Amendment) Ordinance, 1942 (Ordinance No. IX of 1942), shall apply to all the partially-excluded areas of the Province of Orissa specified in Part II of the Schedule to the Government of India (Excluded and Partially Excluded Areas) Order, 1936, except the districts of Angul and the Khondmals.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

REVENUE DEPARTMENT.

NOTIFICATIONS.

The 5th May 1942.

No. 1214—La-46-R.—Whereas it appears to the Government of Orissa that land is required to be taken by Government at the public expense for a public purpose, viz., for a seed farm in the district of Puri in the village of Piplisasan, thana Pipli No. 84, pargana Kotrahang, zila Puri, it is hereby

notified that for the above purpose a piece of land measuring 15.00 acres, bounded on the—

North—By portion of plot No. 1258, village boundary of mauza Jaganathpur, portion of plot No. 1562, plot Nos. 1606 and 1548 and portion of plot No. 1554,

East—By plot Nos. 1606, 1548, portions of plot Nos. 1554, 1550 and 1551, plot Nos. 1607, 1614, 1613, 1612 and portion of plot No. 1499,

South—By portions of plot Nos. 1499, 1500, 1502, 1504, 1510, 1514 and 1515,

West—By portion of plot No. 1351, plot Nos. 1519 and 1530 and portion of plot No. 1529,

is required within the aforesaid village of Piplisasan.

This notification is made, under the provisions of section 4 of Act I of 1894, to all whom it may concern.

A plan of the land may be inspected in the office of the Collector of Puri.

In exercise of the powers conferred by section 17(4) of the said Act, the local Government have decided that, in view of the urgency of the project, provisions of section 5-A of the Act shall not apply.

The 5th May 1942.

No. 1216—La-45-R.—Whereas it appears to the Government of Orissa that land is required to be taken by Government at the public expense for a public purpose, viz., for a seed farm in village Ankula, thana Jajpur No. 38, pargana Jajpur, district Cuttack, it is hereby notified that for the above purpose a piece of land measuring, more or less, 15.75 acres, bounded on the—

North—By portion of plot No. 1705, plot Nos. 1703 and 1742,

East—By plot Nos. 1701, 1706, 1699, 1698, 1695, 1694, 1690, 1689, 1687, 1649 and 1648,

South—By plot Nos. 1653, 1674, 1672, 1671, 1670, 1696, 1666 and 1790,

West—By plot No. 1746,

is required within the aforesaid village of Ankula.

This notification is made, under the provisions of section 4 of Act I of 1894, to all whom it may concern.

The plan of the land may be inspected in the office of the Land Acquisition Deputy Collector, Cuttack Collectorate or in that of the Director of Development, Orissa.

In exercise of the powers conferred by section 17(4) of the said Act, the local Government have decided that, in view of the urgency of the project, provisions of section 5-A of the Act shall not apply.

The 8th May 1942.

No. 1243—La-47-R.—Whereas it appears to the Government of Orissa that land is required to be taken by Government at the public expense for a public purpose, viz., for a paddy seed multiplication farm in the village of Beka, pargana Randia-ragada, police-station Bhadrak, zila Balasore, it is hereby notified that for the above purpose a piece of land measuring, more or less, 16.72 acres, bounded on the—

North—By plots Nos. 1415, 1508, 1510, 1509, 1514, 1524, 1555 and 1556 and part of plot 1511,

East—By plots 1551, 1559, 1563, 1564, 1565, 1566, 1569, 1570, 1574 and 1575,

South—By plots 1574, 1440, 1439, 1437 and common boundary between villages Dahanasuni and Beka,

West—By plots 605 and 607,

is required within the aforesaid village of Beka.

This notification is made, under the provisions of section 4 of Act I of 1894, to all whom it may concern.

A plan of the land may be inspected in the office of the Collector, Balasore.

In exercise of the powers conferred by section 17(4) of the said Act, the local Government have decided that, in view of the urgency of the project, provisions of section 5-A of the Act shall not apply.

The 9th May 1942.

No. 1514-R.(C).—In pursuance of sub-section (1) of section 92 of the Government of India Act, 1935, the Governor of Orissa is pleased to direct that the Madras Estates Land (Orissa Amendment) Act, 1942 (Orissa Act I of 1942), shall apply to the following partially-excluded areas of the Province of Orissa, namely, the Ganjam Agency tracts and the district of Koraput.

The 29th April 1942.

No. 1194-R.—DECLARATION.—Under section 6 of Land Acquisition Act, the Governor of Orissa hereby declares that the land specified below and measuring acres 15.24, be the same a little more or less, is needed for a public purpose, to wit, for a seed farm at Russelkonda and under sections 30 and 7 of the same Act, the Revenue Divisional Officer, Ghumsur Division, is appointed to perform the functions of a Collector under the Act and directed to take order for acquisition of the said land. Under sub-section (1) of section 17 of the Act, the Governor further directs that the possession of the said land may be taken on the expiry of fifteen days from the date of the publication of the notice mentioned in section 9 (1) of the Act. A plan of the land is kept in the office of the Revenue Divisional Officer, Ghumsur Division, and may be inspected at any time during office hours.

SCHEDULE.

District.	Taluk.	Village.	Description of land, wet or dry, inam or poramboke, with survey or paimash number.	Name of the owner or occupier.	Boundaries of the land required to be taken up—				Approximate extent to be taken up.	Whether waste or arable.
					North.	East.	South.	West.		
1	2	3	4	5	6	7	8	9	10	11
Ganjam.	Ghumsur.	No. 279 Gamundi.	S. No. 185/C, Government wet full.	Pottadar and enjoyer. Patnala Krishnamurty Subudhi.	185/D, 197	197	186	251	Ac. cs. 0.04	
			S. No. 185/D, do. full	Pottadar and enjoyer Patnala Krishnamurty Subudhi.	209	197, 199, 205/1, 2, 203.	195/C	250, 251	0.59	
			S. No. 194, do. full	Pottadar and enjoyer. Satya Bhama Patnaikani	195	201-1, 192-1	192/2, 193	137, 196	1.83	
			S. No. 195, do. full	Pottadar and enjoyer. Satya Bhama Patnaikani	200	201-1	194	193, 199	0.80	

District.	Taluk.	Village.	Description of land, wet or dry, inam or poramboke, with survey or paimash number.	Name of the owner or occupier.	Boundaries of the land required to be taken up—				Approximate extent to be taken up.	Whether waste or arable.
					North.	East.	South.	West.		
1	2	3	4	5	6	7	8	9	10	11
Ganjam.	Ghumsaur.	No. 279 Gamundi.		<i>Pottadar and enjoyer.</i>					Acres.	
			S. No. 196, Government wet full.	Patnala Krishnamurty Subudhi.	199	194, 195	187	197	1'13	
			S. No. 197, do. full	Ditto	198	196	186	185/D, 185/C, 251.	1'08	
			S. No. 198, do. full	Ditto	205/2	199	197	185/D	0'34	
			S. No. 199, do. full	Ditto	204	195, 200, 203	196	198	1'04	
			S. No. 204, do. full	Ditto	206	212	199	205/2	0'54	
				<i>Pottadar and enjoyer.</i>						
			S. No. 200, do. full	Tarlai Senapaty	200, 203	201/1	195	199	1'10	
				<i>Pottadar and enjoyer.</i>						
			S. No. 203, do. full	Patnala Krishnamurty Subudhi.	212	202	200	199	0'17	
				<i>Pottadar and enjoyer.</i>						
			S. No. 205/1, do. full	Chinnamchetty Lingaraja Subudhi.	208	206	205/2	185/D	0'55	
				<i>Pottadar and enjoyer.</i>						
			S. No. 205/2, do. full	Patnala Krishnamurty Subudhi.	205/1, 206	204	198	185/D	0'55	
				<i>Pottadar and enjoyer.</i>						
			S. No. 206, do. full	Chinnamchetty Lingaraja Subudhi.	207	212	204 and 205-2	205/1	0'80	
	<i>Pottadar and enjoyer.</i>									
S. No. 207, do. full	Patnala Krishnamurty Subudhi.	209	212	206	208	1'06				
	<i>Pottadar and enjoyer.</i>									
S. No. 208, do. full	Patnala Krishnamurty Subudhi.	209	207	185/D, 205/1	185/D	0'73				
	<i>Pottadar and enjoyer.</i>									
S. No. 212, do. full	Chinnamchetty Lingaraja Subudhi.	209 and 216-1 of Bhejipati.	213 and 202	203	204, 206, 207	2'27				
Total									15'24	

By order of the Governor,
F. E. A. TAYLOR,
Secretary to Government.

DEVELOPMENT DEPARTMENT.

NOTIFICATION.

The 13th May 1942.

No. 1737-D.(C).—In exercise of the powers conferred by clause (b) of sub-rule (2) of rule 81 of the Defence of India Rules, the Governor of Orissa is pleased to direct that the following amendment shall be made in the notification, issued by the Provincial Government in the Development Depart-

ment, No. 269-D., dated the 24th January 1942, namely:—

For the Table annexed to the said notification, the Table hereto annexed shall be substituted.

TABLE.

Serial No.	Place.	Maximum price for wheat per standard mand.		
		Rs. a. p.		
1	Cuttack	...	7	2 0
2	Sambalpur	...	6	14 0

By order of the Governor,
F. E. A. TAYLOR,
Secretary to Government